

Bill No. XL of 2010

THE CONSTITUTION (AMENDMENT) BILL, 2010

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further to amend the Constitution of India.

BE it enacted by the Parliament in the Sixty-first Year of the Republic of India as follows:—

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| 1 | 1. (1) This Act may be called the Constitution (Amendment) Act, 2010. | Short title and commencement. |
| | (2) It shall come into force at once. | |
| 5 | 2. In the Preamble to the Constitution for the word "India" the word "Bharat" shall be substituted. | Amendment of the Preamble. |
| | 3. In article 1 of the Constitution in clause 1, for the words "India, that is Bharat" the word "Bharat" shall be substituted. | Amendment of article 1. |
| 10 | 4. In the Constitution, for the word "India", wherever it occurs, the word "Bharat" shall be substituted. | Substitution of the word "India" by "Bharat" in the Constitution. |

STATEMENT OF OBJECTS AND REASONS

"India" denotes a territorial concept whereas "Bharat" signifies much more than the mere territories of India. When we praise our country we say, "Bharat Mata Ki Jai" and not "India ki Jai". There are various grounds for changing the name of the country into simply "Bharat". The name also generates the sense of patriotism and electrifies the people of this country. In this regard; "Jahan dal dal par sone ki chidiyan karatin hai basera wo Bharat Desh hai mera", a popular song is relevant.

Hence this Bill.

SHANTARAM LAXMAN NAIK

EXTRACTS FROM THE CONSTITUTION OF INDIA

PREAMBLE—WE, THE PEOPLE OF INDIA, having solemnly resolved to constitute India into a SOVEREIGN SOCIALIST SECULAR DEMOCRATIC REPUBLIC and to secure to all its citizens:

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1. **Name and territory of the Union**—(1) India, that is Bharat, shall be a Union of States.

(2) The States and the territories thereof shall be as specified in the First Schedule.

(3) The territory of India shall comprise—

(a) the territories of the States;

(b) the Union territories specified in the First Schedule; and

(c) such other territories as may be acquired.

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RAJYA SABHA

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(Shri Shantaram Laxman Naik, M.P.)